

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2709
ANSWERED ON 11.08.2023

FUNCTIONING OF DRUCC UNDER N F RAILWAY

2709 SHRI AJIT KUMAR BHUYAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the Rules and procedures in existence/applicable in functioning of the Divisional Railway Users Consultative Committee (DRUCC) under N F Railway particularly in Tinsukia Division, details thereof;
- (b) number of meetings of DRUCC of Tinsukia Divisions have been held since January, 2022 to June, 2023 and whether meetings of DRUCC, Tinsukia Division have been convened as per Rules in force during this period; and
- (c) the authority responsible for proper and effective functioning of DRUCC and for holding of its meeting particularly of Tinsukia Division, details thereof ?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) With a view to secure representation of Railway users and affording opportunities for consultation between Railway Administrations and users on matters relating to the Railway services, Railway Users' Consultative Committees are established at various levels including Divisional levels. Accordingly, Divisional Railway Users' Consultative Committees (DRUCCs) including DRUCC Tinsukia were reconstituted for a two years' term from 01.01.2022 to 31.12.2023.

(b) & (c) The DRUCCs are constituted with the approval of General Manager of the zonal Railway concerned, which in the case of Tinsukia Division is Northeast Frontier Railway. Divisional Railway Manager of the Division concerned i.e. Tinsukia Division of Northeast Frontier Railway is the Chairman of this DRUCC. As per extant provisions, ordinarily three meetings of each DRUCC should be held in a year. One meeting of DRUCC/Tinsukia was held between January, 2022 to June, 2023. All efforts are made to hold these meetings as per schedule, however, at times, due to various reasons as mentioned below, it is not feasible to hold these meeting as per schedule:-

- i. Imposition of Model Code of Conduct on account of announcement of Elections.
- ii. Other reasons including unforeseen circumstances.
